



2026:AHC:53513

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 2517 of 2026**

Ritik Tiwari

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Dilip Kumar Pandey, Saurabh Pandey
Counsel for Opposite Party(s)	: G.A.

Court No. - 64

HON'BLE VIVEK VARMA, J.

1. Sri Puneet Krishna Tiwari and Kuldeep Singh Yadav, Advocates have filed Vakalatnama on behalf of the informant/opposite party no.2. The same is taken on record.
2. Heard counsel for the applicant, counsel for the informant and Sri Neeraj Kumar Sharma, learned AGA for the State. Perused the material on record.
3. This application has been filed seeking anticipatory bail in Case Crime No. 92 of 2024, under Sections 87, 69 B.N.S., Police Station - Pannuganj, District- Sonbhadra, during the pendency of trial.
4. Counsel for the applicant submits that the applicant has been falsely implicated in the present case. The victim in her statement under Section 183 BNSS has stated that she had accompanied the applicant from her house of her own free will. She intended to marry the applicant and had established physical relations with the applicant voluntarily. There is no allegation of any forceful assault against the applicant. The applicant is a student, whose career will be jeopardized as the result of the instant false case. Investigation has been completed. Charge-sheet has been filed. During the course of investigation, the applicant was granted anticipatory bail vide order dated 21.08.2024 passed in Criminal Misc. Anticipatory Bail Application No.8147 of 2024 (Ritik Tiwari vs. State of U.P.). The applicant had cooperated in the investigation. The applicant has not violated any conditions or misused the liberty of anticipatory bail. The applicant has been summoned by the concerned Court. No custodial interrogation is required. The applicant has

no criminal antecedents. The applicant has apprehension of his arrest in the above mentioned case. In case, the applicant is granted anticipatory bail, he will not misuse the said liberty.

5. Learned A.G.A. for the State and counsel for the informant have opposed the prayer for anticipatory bail but could not satisfactorily dispute the aforesaid submissions from the record.

6. Having regard to the submissions made, considering the nature of accusations, antecedents of the applicant, and the fact that the victim in her statement under Section 183 BNSS has stated that she had accompanied the applicant from her house of her own free will. She intended to marry the applicant and had established physical relations with the applicant voluntarily. There is no allegation of any forceful assault against the applicant. During the course of investigation, the applicant was granted anticipatory bail by this Court. Further, no violation of conditions or misuse of liberty of anticipatory bail has been pointed out by learned A.G.A. Moreover, investigation has been completed; charge sheet has been filed; the applicant had cooperated in the investigation; the applicant has been summoned by the concerned court, no custodial interrogation is required; without commenting on merits of the case, I am of the opinion that the applicant is entitled for anticipatory bail.

7. In the event of arrest, the applicant **Ritik Tiwari**, involved in the aforesaid case crime be released on anticipatory bail during pendency of trial, on furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) the applicant shall make himself available on each date fixed in the matter by the court concerned;

(ii) the applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade from disclosing such facts to the Court;

(iii) the applicant shall not leave India without the previous permission of the Court and if he has passport the same shall be deposited by him before the concerned court.

8. In default of any of the conditions, the court concerned is at liberty to pass

appropriate orders for enforcing and compelling the same.

9. The application stands disposed of.

March 17, 2026
Manish Kr

(Vivek Varma,J.)